

709
IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BRANCH, NEW DELHI
ORIGINAL APPLICATION NO. 383 OF 2023

IN THE MATTER OF:

President Garden City Residential.....Applicant Welfare Society

Versus

State of Punjab Ors.....Respondents

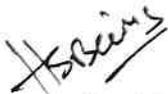
INDEX

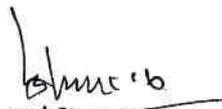
Sr No.	Particulars	Page No.
1	Reply to affidavit of Sh. Daljit Singh EE PPCB	1 to 2
2	Copy of letter no. 1232 dated 06.05.2025 of PPCB Annexure-A	3
3	Copy of RTI filled on 12.05.2025 Annexure-B	4.
4	Photographs of STP area from 17.04.2025 to 12.05.2025 Annexure-C	Folder 24 photos
5	Letter to Chairman PPCB Patiala dated 12.05.2025 Annexure-D	5 to 6.

Filed on:

FILED BY: V.K. KHURDRA

For Garden city residential welfare society


President


General Secretary

Dated 12.5.2025

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710
Before the National Green Tribunal

New Delhi, (Principal Bench)

OA No. 383/2023

In the matter of President Garden city Residential Welfare Society----- Applicant

Vs

State of Punjab and Others-----Respondent

Reply to the affidavit filed by Sh. Daljit Singh Environment Engineer Regional office-2, Ludhiana of Punjab Pollution Control Board in compliance to order dated 11.02.2025.

Respectfully Showeith:

1. In paragraph three and page 697 he has mentioned that we have referred to the documents filed on 21.01.2025 stating that notice has been affixed in the colony by Naib Tehsildar Sahnewal for recovery of EC amount from Resident Welfare Association. We may mention here that notice was affixed on 14.01.2025 and Mr. Ishwinder Singh was present on 15.01.2025 when Naib Tehsildar came to auction of property.
2. The Board has written letter to Naib Tehsildar bearing no. 667 dated 25.02.2025 and all other letter which have been mentioned by him from page 698 to 699. In this connection we would mention here that page no. 708 as mentioned in the letter and made as an enclosure is not at all eligible. We approached the SDO PPCB for obtaining the copy on 12.05.2025 but he told that he has only that.
3. In this connection we may mentioned here that no efforts have been made by concerned Tehsildar to recover this amount of 3,55,23,438/- and d 11,80,000/- from the project proponent till filling of this paper. Simply mentioning that his property has been attached which is only 59 canals in Garden City which in our opinion is that

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Hans

of roads and parks. The concerned Patwari also could not identify the plots with numbers which is his prior duties.

4. This clearly means that no recovery efforts have been made and all this is in the knowledge of Tehsildar Sahnewal, District Administration and the PPCB authorities. This recovery cannot be made at the level of Tehsildar until and unless he and the concerned Deputy Commissioner summon to appear your good self.
5. Regarding functioning of STP we enclosed here with photographs from 17.04.2025 to 12.05.2025 it is very clear that the STP has not been made functioning. Further we have taken confirmation from PPCB and they have confirmed vide their letter no. 1232 dated 06.05.2025 and it has been confirmed that the consent to operate STP has not been obtained.
6. We have written the details of functioning of STP to Chairman PPCB Patiala and copy enclosed for your ready reference. From the letter it is very clear that PPCB authorities have not taken any action against the project proponent and the field staff.
7. The project proponent has still not submitted the record of permission/ clearances and the proposal to set up STP of higher capacity till date.

For Garden city residential welfare society


President


General Secretary

Dated 12.5.2025



Punjab Pollution Control Board

Regional Office-II

E-648 B, Focal Point, Phase-5, Ludhiana

Email: ceeroldh2@yahoo.co.in Tel. 0161-2672055

No...1232

Date...06/05/2025

To

Sh. Harinder Singh,
H.No. 430, Garden City, Dehlon Road,
Sahnewal.

Sub:- Information under Right to Information Act, 2005

Ref:- RTI application received in this office on 05.05.2025.

In reference to your application, it is intimated that the project proponent has not renewed its consent to operate granted under Water Act, 1974 after the expiry of consent on 27.03.2019.

In case, you are not satisfied with the information supplied, then you may approach the 1st Appellate Authority i.e Senior Environmental Engineer, Punjab Pollution Control Board, Zonal office-1, E-648-B, 2nd Floor, Phase-5, Focal Point, Ludhiana.

With this letter, the subject cited application under Right to information Act, 2005 is disposed here with.

06/05/25
PIO-cum-Environmental Engineer

9/6/25

APPLICATION FORM INFORMATION UNDER RTI ACT 2005

To

The Public Information Officer/Assistant Public Information Officer,
 Name of Deptt: PPCB
 Postal Address: Post Point
Pradhana

- i. Name of the Applicant : Havinder Singh
- ii. Address: 430 Garden City, Dehlon Road
Bahnewal
- iii. Phone 96460 08782
- iv. Application Submission Date 12 / 05 / 2025
- v. Detail of the Information Requested PPCB authorities have confirmed
vide its letter No. 1222 dated 6.5.2025 that M/S Dynamic
Infrastructures (P) Ltd, New Delhi has not renewed its
consent to operate STP in Garden City since 27.3.2019
PPCB authorities visited the site 24.8.24 (STP loaded)
4.9.24 (STP functioning) and 30.4.25 (STP functioning)
Project Proponent confirmed operation of STP since 1.5.24.
vide its report dt. 1.5.24. As the Project Proponent is
function the STP without any CTO, I hereby confirm
the action taken by PPCB as this is inamishable as
25 and 26 of the water Pollution Act
- vi. Period for which information is required 27.3.2019 till date
- vii. Form in which Information required Photocopies of letter
- viii. Details of Fee Payment P.O No 662 996430
- ix. Does the applicant fall below the poverty line Yes/No
 (if Yes, then proof of BPL Status)

Havinder

Signature of the applicant



Havinder
12/5/25

714

17-04-2025



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18-04-2025

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19-04-2025

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20-04-2025

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23-04-2025

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24-04-2025

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25-04-2025

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26-04-2025

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27-04-2025

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28-04-2025

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29-04-2025

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30-04-2025

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01-05-2025

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02-05-2025

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03-05-2025

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04-05-2025

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Galaxy S24 Ultra
05 May 2025 11:38 am

731

Galaxy S24 Ultra
06 May 2025 11:38 am

732

Galaxy S24 Ultra
07 May 2025 9:34 am

733



Galaxy S24 Ultra
08 May 2025 4:03 pm

734

Galaxy S24 Ultra
09 May 2025 9:30 am

735



Galaxy S24 Ultra
10 May 2025 9:47 am

736

Galaxy S24 Ultra
11 May 2025 9:54 am

737



Galaxy S24 Ultra
12 May 2025 1:37 pm

PAN No.: AAFAG2137E

ਸੁਭ ਕਰਮਨ ਤੇ ਕਬਹੂੰ ਨਾ ਟਰੂੰ॥
ਨਿਸਚੈ ਕਰਿ ਅਪੁਨੀ ਜੀਤ ਕਰੂੰ।

Reg. No. LDH/21955-2018-19

GARDEN CITY RESIDENTIAL WELFARE SOCIETY

Correspondence Address : H. No. 430, Garden City, Dehlon Road, Dharour Sahnewal, Ludhiana-141120 (Pb.)

Ref. No.

To

The Chairman,
Punjab Pollution Control Board,
Patiala.

Dated.....12.5.2025.

Registered

Annexure D.

Subject:- OA no. 383/2023.

Dear Sir,

We would like to inform you Dynamic Casting Pvt. Ltd. New Delhi and now Dynamic Infrastructure. Pvt. Ltd new Delhi purchased the land in sahnewal and got the colony approved in the name and style of Garden City which was of 9.56 acres and the same was extended in the year 2013.

The colonizer obtained consent to operate STP which was valid up to 27.03.2019. After 27.03.2019 no consent was obtained, which has been confirmed by PPCB authorities vide its letter no. 1232 dated 06.05.2025 (Copy attached) in this connection we have filed RTI with PPCB authorities on 12.05.2025 (Copy attached)

When we reported the matter to National Green Tribunal New Delhi the team was consisted by NGT and the inspection was made and the authorities inspected the colony and found that our allegations are correct and illegal discharge of effluent is being done in three soak pits created by the colonizer and the STP is lying defunct. This inspection was made in the year 2023 and the report was given to National Green Tribunal New Delhi .

During the course of proceedings before the NGT New Delhi the colonizer stated that the STP has been made functional and he submitted the electricity consumption which started from 01.05.2024 till 15.07.2024 this report was submitted. We objected to that and the respected Mr. Rubal Goyal visited the Colony on 24.08.2024 and found that the STP stands locked and not functioning. Again on 04.09.2024 Mr. Ishwinder Singh SDO PPCB visited the colony and reported that STP is functioning and submitted the report that Mr Ravi Soni is STP operator where as Mr. Ravi Soni is the Manager of the colonizer we were not at all involved by Mr. Ishwinder Singh. Again on 15.01.2025 Mr. Ishwinder Singh visited the colony for inspection of new soak pits created in the colony to avoid overflow of sewerage material which has not been reported to NGT so far. We requested him to visit the STP also but he did not visit and we told him that STP is again locked and not functioning but he was hesitant to inspect the STP and did not inspect.

GARDEN CITY RESIDENTIAL WELFARE SOCIETY

Correspondence Address : H. No. 430, Garden City, Dehlon Road, Dharour Sahnewal, Ludhiana-141120 (Pb.)

Ref. No.

Dated.....12.5.2025.....

Again on 30.04.2025 Mr. Dharatbir Singh from PPCB visited the STP as well as soak pits and took photographs of all the soak pits including the new soak pits created by the project proponent but never mentioned in his report. He reported that STP is functioning but added that water in STP area is stagnant which was not flowing. Further he gave the measurement of total area in which treated water from STP is supposed to be discharged. He wanted us to sign this report with almost three inch blank space on the paper but we draw a line and then signed it. Perhaps he wanted to sign something additional also which we think may go against us.

In connection with working of STP we have taken photographs of the STP area where water has to be discharged from 17.04.2025 till date and the folder is enclosed for ready reference. From these photographs and two videos it can be easily observed that the STP is not functioning. We may mention here that STP has been made functional only for three days and that too one hour only.

If still PPCB authorities confirms that STP has been made functional but have not taken any action for operation of STP without obtaining the consent of Board which means that the project proponent is violating the rules and regulation of water pollution act and the authorities have not taken any action against the colonizer. This action of PPCB field staff is violating rules and regulation of water pollution act as this offence of the project proponent for operating the STP without consent is punishable under section 25 and 26 water pollution act.

The colony was created in the year 2005 and the STP has not made functioned and the filed staff does not doing their duties as required under the law and have violated all the norms of PPCB.

We request to your good self to make an enquiry into the matter and take action against the concerned field staff who are not performing their duties up to the mark and also file a case against the project proponent under section 25 and 26 of water pollution act.

Thanking you

Garden City Residential Welfare Society

(President/ General Secretary)

enclosure as above

CC. National Green Tribunal New Delhi